

these areas like in Imphal and Srinagar. Also, there is certain kind of subsidy which is offered by the Government in such areas, ranging from Rs. 25 lakhs to Rs. 50 lakhs. We have also requested and urged the State Governments of such areas to establish the Electronic Development Corporations which will give special assistance to such areas. But actually this is really a function of the State Government concerned to encourage these industries in their backward areas. What the Centre can give is some encouragement and some sort of subsidy or assistance. They cannot set up the industry but they can create an atmosphere, provide facilities and give encouragement.

SHRI E. AYYAPU REDDY : Sir, only 170 licences have been issued during the last three years. Is the Government satisfied that this rate of starting the electronics industry is in keeping with the Seventh Five Year Plan target or is the Government satisfied that we will be in a position to stand in competition with the growing world market in electronics? If so, what are the steps that will be taken to keep the Indian electronics industry on a competitive basis in the world market?

SHRI K.R. NARAYANAN : Sir, it is the Government's intention to achieve the targets laid down in the Seventh Five Year Plan. The total electronics production is worth Rs. 10,860 crores. Actually, the rate of growth of production in electronics industry has been quite phenomenal. It ranged from 31 to 40 per cent in 1986-87. In fact, in the last year it has made enormous progress in the rate of growth. The computer industry as a whole, for example, grew by 150 per cent in physical terms and by about 68 per cent in monetary terms. In fact, what we are seeing in India is quite a considerable explosion of the electronics industry and we are quite confident of reaching the targets that we have laid down in the Plan.

SHRI BHAGAWAT JHA AZAD : Sir, we have fully understood the intention of the Government in liberally granting letters of Intent. But is it also the intention of the Government that this liberal granting of letters of intent is to fructify them into actual licences? If this is the intention of the Government, have you

examined why only 20% of the Letters of Intent issued by the Government fructified and were actually implemented? Was it due to the procedural difficulties? Was it due to the other reasons that you backed the wrong horses? Have you examined this? How do you propose to fulfil the policy of the Government in having electronic industry in the country in large scale when only 20% of the Letters of Intent fructified? What do you propose to do in this regard?

SHRI K.R. NARAYANAN : As I said earlier, I think the hon. Member has slightly misunderstood the intention of the Government because when a larger number of these were issued, we did not expect at that time that all of them would be realised into industrial licences. Now in fact, the letter of intent is first issued for one year; then it can be extended for two years if the party does not do anything. Therefore, the attitude is to be so liberal in order to enable the party who had the original intention of going into the industry. Therefore, I would submit that 20% being implemented is not really a failure; may be many entrepreneurs had the intention of doing it. They could not get land, they could not raise capital and therefore they gave up the attempt.

SHRI BHAGWAT JHA AZAD : The question remains unanswered.

Violence by TNV

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*63. **SHRI PRAKASH CHANDRA ;**
SHRI SUBHASH YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number and details of non-tribals killed by Tripura National Volunteers in Tripura during the second week of October, 1987; and

(b) the action Government have taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b) A statement is given below.

Statement

(a) In three incidents from October 13-15, 1987, the TNV extremists killed 20 persons-5 near Phuldungshi market, Police Station Vangmun, North Tripura on October 13, 1987, 10 at Chandrashekharapara, Sarbang, Police Station Birganj, South Tripura and 5 at Chachingcherra, Police Station Manu, North Tripura in the night intervening October 14-15, 1987. 3 other persons injured at the incident at Chandrashekharapara, Sarbang and one in the incident at Chachingcherra also succumbed to their injuries. The total number of persons killed in these incidents is thus 24.

(b) Special operations have been mounted in the area and extensive combing operations have been intensified. In order to check infiltration and exfiltration of TNV gangs from their sanctuaries, certain areas lying along their routes have been declared "disturbed area" by the State Government of Tripura. TNV has also been declared as 'unlawful association' under the Unlawful Activities (Prevention) Act, 1967. Information about the movements of TNV gangs is pooled and shared by various agencies and made available to the State Government. The para-military forces have been suitably strengthened.

[*Translation*]

SHRI PRAKASH CHANDRA : Mr. Speaker, Sir, perhaps the whole House is aware about the killings in Tripura by TNV activists. The State Government instead of apprehending them is busy in organising bandhs and strikes. How is it that these killers are roaming about freely today? What is the Government's reaction to this attitude of the State Government? Alongwith it, what are the reasons for declaring certain areas by the State Government as disturbed areas and on what ground have they been declared as disturbed areas? Besides, has the State Government apprised the Centre of the law and order situation in the State?

[*English*]

SHRI P. CHIDAMBARAM : Sir, I can only state the facts on the ground. I do not have any clue about what is going

on in the minds of the people in charge. But, on the ground, earlier only one small part of the Jampur Hills was declared as disturbed areas. In December 1986, we had detailed discussions with the Chief Minister of Tripura and he was invited to Delhi to meet the Home Minister. On the 6th of January 1987, after protracted discussions with him, we were able to persuade him to declare more areas as disturbed areas. On the 24th January 1987, declared two belts each of about five kilometres as disturbed areas. On the 4th of February 1987, Central Government declared the TNV as an unlawful Association. We have had subsequent discussions with the Chief Minister. We think that more areas should be declared as disturbed areas; we think that they should resort to the powers that are available under the laws; and we think that the Government of Tripura must show greater determination in invoking these laws to fight the TNV elements. I would urge upon all sections of this House to join us in impressing upon the Government of Tripura to show greater determination in the future.

[*Translation*]

SHRI PRAKASH CHANDRA : Mr. Speaker, Sir, the hon. Minister of State is present here. He had visited Tripura a few days ago. We have come to know that he had requested the Tripura Government to invoke the powers under the Terrorist and Disruptive Activities Act. Has the State Government accepted the suggestion or is it still under its consideration? Is there any possibility of the suggestion being implemented?

[*English*]

SHRI P. CHIDAMBARAM : Sir, when I met the Chief Minister a few days ago, I requested him to invoke the powers under the Terrorist and Disruptive Activities Act, but to my disappointment I found a statement in the newspapers attributed to him that he has rejected the suggestion. I still hope that he will re-consider and invoke the Terrorists and Disruptive Activities Act to control the TNV extremists.

[*Translation*]

SHRI SUBHASH YADAV : I want to know from the hon. Minister in regard to

the persons killed by TNV terrorists. Have their families been given any compensation by the Central and the State Governments, and if so how much compensation has been given? I want to know the details. In case no assistance has been given, what are the reasons therefor?

[*English*]

SHRI P. CHIDAMBARAM : Sir, there are general guidelines regarding compensating persons who have been killed by extremists' action. In the recent extremists' action by the TNV in the month of October, 30 people died and the District Magistrate told me that immediate relief had been given. But whether the compensation has been given or not, I am not in a position to say. Perhaps that will take some time, but some immediate relief was given. I will find out information about compensation being given and I shall place the material on the Table of the House.

SHRIMATI GEETA MUKHERJEE : Sir, I would like to know whether the Government is aware that the TNV is having tacit and clear support from the Tripura Upajati Juva Samiti, with whom the Congress (I) is in alliance in the coming elections. If that is the situation. I would like to know whether that puts the Tripura Government in trouble for meeting the TNV menace. If so, what is the reaction of the Government?

SHRI P. CHIDAMBARAM : Sir, there is no evidence that the TUJS is in league with or has any understanding with the TNV. This is a ghost which is raised from time to time in order to mask the lack of determination on the part of the Government of Tripura to fight the TNV extremists.

(*Interruptions*)

MR. SPEAKER : Order, please.

(*Interruptions*)**

MR. SPEAKER : Not allowed. Nothing will go on record.

(*Interruptions*)

SHRI BHAGAWAT JHA AZAD : Sir, this is a question of TNV, not TUJS.

(*Interruptions*)

MR. SPEAKER : Please sit down.

SHRI NARAYAN CHOUBEY : Sir, the Centfal Government has not been able to take the Government of Tripura into confidence. Is it a fact that the TUJS and TNV are in league and the TUJS and the Congress(I) are partners in the ensuing election?

(*Interruptions*)

MR. SPEAKER : Look here, Mr. Choubey, if there is any evidence against TUJS, action must be taken. There is nobody who is immuned from law.

SHRI BASUDEB ACHARIA : He cannot cast any aspersion on any State Government.

MR. SPEAKER : Nobody is casting any aspersion.

(*Interruptions*)

SHRI P. CHIDAMBARAM : If the question is asked and if they want to know what the Government's answer is, I am giving the Government's answer. If they know the answer, why should they ask the question? (*Interruptions*).

I am answering on the basis of information with us. (*Interruptions*). This issue is being raised again now because of the impending elections and I do not think, there is any basis for this charge. If there is any basis, they should place it.

(*Interruptions*)**

MR. SPEAKER : Nothing goes on record without my permission.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I may add to the reply made by my hon. colleague. During my visit to Tripura, I held discussions with all the political parties including the CPM. This charge was never made before me that in Tripura, the TUJS has any link with TNV.

(*Interruptions*)**

MR. SPEAKER : Order, order. Shri Manoranjan Bhakta.

(*Interruptions*)0**

SHRI MANORANJAN BHAKTA : Mr. Speaker, Sir, briefly I want to know from the hon. Minister whether it is a fact that the State Government are going to release these TNV activists who were under detention, on the eve of elections for the furtherance of the prospects of the Communists Party Markists. (*Interruptions*).

Part (b) of my question is, whether it is a fact that after the Mizoram Accord, the Defence forces have been withdrawn in some parts of Tripura and these areas are worst affected by the TNV activists. If so, will the Government contemplate to provide Defence forces in such areas ?

SHRI P. CHIDAMBARAM : Sir, answer to part (a) of the question is, according to statement given to me by the Government of Tripura, 10 listed TNV were arrested in the year 1987, between 17-1-1987 and 21-6-1987. All the 10 have since been enlarged on bail. I have brought this to the notice of the Chief Minister and requested him to examine the issue in all its implications. If the security forces, at grave risk to their lives, arrested the listed TNV, the Government must find every way possible to keep the arrested persons in judicial custody, I requested the Chief Minister to invoke those laws under which it will be possible to keep the listed TNV in judicial custody. Unfortunately, these laws are not being invoked today. They are being arrested under normal laws. (*Interruptions*).

That is why, even when 10 listed TNV have been arrested at great risk, by the security forces in 1987, they have all been enlarged on bail. I have discussed this list with the Chief Minister and I must say, he has realised the gravity of the situation. He has promised to look into it and to see whether some other laws can be invoked. I hope he will invoke other laws and I have given him the list of the laws.

On the second part of the question, the hon. Member is referring to is Jampui Hill area, which is a disturbed area. But it was declared in a different context when the MNF agitation was at its peak. It is not correct to say that no security forces are deployed in that area. But after discussion with the Government of Tripura,

we have agreed that some more forces would be deployed in that area by re-deploying some other forces. I am sure, this will be attended to,

Statehood to Delhi

***64. SHRI MOHANBHAI PATEL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are considering a proposal to grant Statehood to Delhi ;

(b) since when this proposal is under consideration ; and

(c) by when the decision is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) No, Sir.

(b) and (c) Do not arise.

SHRI MOHANBHAI PATEL : Sir, I have asked the question :

“(a) whether Government are considering a proposal to grant statehood to Delhi ;”

The answer is negative. I want to know, whether there is no such proposal or there is a proposal but the Government is not going to consider it. In the past, there was an idea to give a separate State to Delhi, Why this idea has been dropped or rejected, on what grounds, I would like to know-

SHRI CHINTAMANI PANIGRAHI : In regard to part (a) I have said, “No, Sir”. But as Mr. Mohanbhai Patel is very much interested, I have to say that this question of Statehood to Delhi has been considered for long years, But every time it was considered, the conclusion drawn was that in view of the special position of Delhi as the National capital having a large number of foreign legations Embassies. etc., to have a separate Statehood along with the national centre of administration, it was not found conducive